

No. 58

**Order to attach salary of public Officer, etc. under Order XXI, Rule 48 of the Code of Civil Procedure.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION  
SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

.....

	Rs.	P.
Amount of <u>decree</u>		
order		
inclusive of costs.		
Costs of execution		
interest at .....		
per cent.		
Total		

Whereas the defendant abovenamed ..... is a (state post held by the defendant) receiving his salary (or allowances) at your hands; And whereas the plaintiff abovenamed has applied to this Court for attachment of the salary (or allowances) of the said defendant to the extent of ..... due to him under the decree of this Court dated ..... order the ..... day of ..... 19

You are hereby required to withhold the said sum of Rs. .... from the salary of the said defendant in monthly installments of ..... and to remit the said sum in monthly installments to the Sheriff of Bombay, until the further order of this Court.

Witness ..... Chief Justice at Bombay aforesaid, this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19

Advocate for .....